

appeared in the newspapers show as to how people think about this incident. The editorial of the said newspaper reads as below..

MR. CHARIMAN: leave editorial comment and out your own point.

SHRI RABI RAY: I would like to read out a sentence.

[English]

"This incident would have convinced even the most incurable optimist that the Information and Broadcasting Ministry and organisations under it, simply do not or they do not want to bother to have acquiring professional technical expertise to make any show a success."

[Translation]

My submission is that the Government should have given a suo-motto statement in this regard and I doubt that some sabotage has been done there. The Government has merely appointed an Inquiry Committee but this element of sabotage should have been inquired into thoroughly as to how the hon. President has been insulted and embarrassed.

I would like to say that the Government should take the House into confidence and make a statement in this regard.

This is my submission.

13.05 hrs

PAPERS LAID ON THE TABLE

Statement on action taken or proposed to be taken

On Convention No 170. and Recommendation No 17 and adopted by the 77th Session of the General Conference of the International Labour Organisation (June 90) etc etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SRI MUKUL WASNIK): Sir, on behalf of Shri P.A. Sangma. I beg to lay on the Table-

- (i) Statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 170 and Recommendation No. 177 adopted by the 77th Session of the General Conference of the International Labour Organisation (June 1990).

[Placed in Library See No. L.T. 4009/93]

- (2) Statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 171, Recommendation No. 178 and Protocol of 1990 adopted by the 7th Session of the International Labour Conference (June 1990) [Placed in Library See No. L.T. 4010/93]

Uttar Pradesh Motor Gadi (Yatrikar) (Ninth Amendment) Nigamahwali, 1992 and statement showing reactions for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table-

- (1) A copy of the Uttar Pradesh Motor Gadi (Yatri-Kar) (Ninth Amendment) Niyamawali, 1992 (Hindi and English versions) published in Notification No. 1339-T/XXX-4-2 (1)-P-88 in Uttar Pradesh Gazette dated the 2nd September, 1992, under sub-section (3) of section 30 of the Uttar Pradesh Motor-Gadi (Yatri-Kar) Adhiniyam, 1962 read

[Sh. Jagdish Tytler]

with clause (c) (iv) of the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T. 4011/93]

- (3) A copy of the Merchant Shipping (Crew Accommodation) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R.S 339 (e) in Gazette of India dated the 29th March, 1993, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library See No. L.T. 10/12/93]

- (4) A copy of the Andaman and Nicobar Islands (Fixation of Rates for the Use of Landing Places, Wharves, Quays, Warehouses Sheds and other Miscellaneous Services) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R.S 428 (E) in Gazette of India dated the 21st April, 1992, under section 6(2b) of the Indian Ports Act, 1998.

[Placed in Library See No. L.T. 40/13/93]

- (5) a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950 read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the state of Rajasthan:-

- (a) (i) Annual Accounts of the Rajasthan State Road Transport Corporation, Jaipur for the year 1990-91, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Rajasthan State Road Transport Corporation, Jaipur, for the year 1990-91.

[Placed in Library See No. L.T. 4014/93]

- (b) (i) Annual Accounts of the Rajasthan State Road Transport Corporation, Jaipur for the year 1991-92, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Rajasthan State Road Transport Corporation, Jaipur, for the year 1991-92.

- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. L.T. 4015/93]

Notification under Foreign Trade (Development and Regulation) Act, 1982

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMERS AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) I beg to lay on the Table a copy of the Imports (Control) (Amendment) Order, 1993 (Hindi and English versions) published in Notification No. S.O. 206 (E) in Gazette of India dated the 26th March, 1993, under sub-section (3) of section 19 of the Foreign Trade (Development and Regulation) Act, 1992.

[Placed in Library See No. L.T. 4016/93]

Notification under Customs Act, 1962

THE MINISTER OF STATE IN THE MIN-

ISTRY OF FINANCE (SHRI M.V. CHANDRASHEARAMURTHY) I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of Customs Act, 1962:-

- (i) G.S.R. 293 (E) published in Gazette of India dated the 22nd March 1993, together with an explanatory memorandum prescribing a concessional rate of customs duty of five per cent ad valorem on wood in the rough and wood roughly squared and half-squared, but not further manufactured and produced or manufactured in Burana.
- (ii) G.S.R. 344 (E) published in Gazette of India dated the 30th March, 1993 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India, from the whole of the duty of Customs livable thereon.
- (iii) G.S.R. 353 (E) published in Gazette of India dated the 3rd March, 1993, together with an explanatory memorandum regarding exemption to goods manufactured in Nepal containing Nepalese Labour content, Nepalese material content and Indian material content, the sum total of which, in terms of value, not less than fifty per cent of the ex-factory price of the goods when imported into India from Nepal, from the whole of the duty of customs livable thereon, subject to certain conditions.
- (iv) S.O. 211 (E) published in Gazette of India dated the 29th March, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of as-

essment of Import and calculations of Stamp duty.

- (v) S.O. 212 (E) published in Gazette of India dated the 29th March, 1993, together with explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency of vice-versa for purpose of assessment of exports and calculation of Stamp duty.
- (vi) S.O. 273 (E) published in Gazette of India dated the 27th April, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency of vice-versa for purpose of assessment of exports and calculation of Stamp duty.
- (vii) S.O. 274 (E) published in Gazette of India dated the 27th April, 1993, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imports and calculation of Stamp duty.

[Placed in Library See No. L.T.4017/93]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 345 (E) published in Gazette of India dated the 30th March, 1993, together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the notification.
- (ii) G.S.R. 351 (E) published in Gazette of

[Sh. M.V. Chandrashekara Murthy]

of India dated the 31st March, 1993, together with an explanatory memorandum making certain amendments to notification No. 1/92-CE, dated the 28th February, 1993 so as to provide that goods cleared by units using brand names of National Small Industries Cooperation would also be eligible to avail of the exemption.

(iii) G.S.R. 363(E) published in Gazettee of India dated the 2nd April, 1993, together with an explanatory memorandum rescinding notification No.258/67-CE, dated the 2nd December, 1967.

(iv) G.S.R. 352(E) published in Gazettee of India dated the 31st March, 1993, together with an explanatory memorandum making certain amendments in the notification No. 13/92-Ce, dated the 14th May, 1992.

[Placed in Library See No. L.T. 4018/93]

(3) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India - Union Government (No.2 of 1993) for the year ended the 31st March, 1992 (Scientific Departments).

[Placed in Library See No. L.T. 4019/93]

(ii) Report of the Comptroller and Auditor General of India - Union Government (No.6 of 1993) for the year ended the 31st March, 1992 (Civil).

[Placed in Library See No. L.T. 4020/93]

(iii) Report of the Comptroller and Auditor General of India- Union Government (No.14 of 1993) for the (Civil) Disinvestment of Government Shareholding in Selected Public Sector Enterprises during the year 1991-92.

[Placed in Library See No. L.T. 4022/93]

(iv) Report of the Comptroller and Auditor General of India-union Government (No. 10 of 1993) for the year ended the 31st March, 1992 (Railways).

[Placed in Library See No. L.T. 4023/93]

(v) Report of the Comptroller and Auditor General of India-Union Government (No. 10. of 1993) for the year ended the 31st March, 1992 (Railways).

[Placed in Library See No. L.T. 4023/93]

(4) A copy each of the following Notification (Hindi and English versions) under subsection (3) of section 48 of the Life Insurance Corporation Act, 1956:-

(i) The life Insurance Corporation of India Class III and Calls IV Employees (revision of Terms and Conditions of Service) Second Amendment rules, 1993 published in Notification No.G.S.R. 43(E) in Gazettee of India dated the 4th February m 1993,

[Placed in Library See No. L.T. 4024/93]

(iii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1993

published in Notification No. G.R.S.R. 47 (E) in Gazette of India dated the 4th February, 1993.

13.07 hrs

BUSINESS OF THE HOUSE

[Placed in Library See No. L.T.4025/93]

[English]

**Madhya Pradesh Adhya Ksha taha
Udahyaksha tath Neta Pralipaksha (Velan
Tatha Batta) Lauces (Amendment) Act,
1993 (President Act No. 9 of 1993)**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMUKUL WASNIK): Sir, on behalf of Shri P.R. Kumaramanglam,

I beg to lay on the Table a copy of the Madhya Pradesh Adhyakash Tatha Udyakash Tatha Neta Pratipakash (Vetan Tatha Batta) Laws (Amendment) Act, 1993 (President Act No.9 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993, under sub-section (3) of section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.

[Placed in Library See No. L.T.4026/93]

13.06 hrs

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**Minutes of fourteenth to Twenty-First
sittings**

[English]

SHRI SIVAJI PATNAIK (Bhubaneswaar); Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the Fourteenth to Twenty-First sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI UKUL WASNIK): With your permission, Sir, I rise to announce that Government Business during the week commencing 10th May, 1993, will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of:-
 - (a) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993
 - (b) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993.
 - (c) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1990 as passed by Rajya Sabha.
 - (d) The Central Laws (Extension to Arunachal Pradesh) Bill, 1992 as passed by Rajya Sabha.
 - (e) The Criminal Law (Amendment) Bill, 1992 as passed by Rajya Sabha.
 - (f) The Tezpur University Bill, 1992: passed by Rajya Sabha.
 - (g) The National Council for Teach